

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO. † 1182

TO BE ANSWERED ON FRIDAY, THE 16TH AUGUST, 2013

Transparency in giving donations to political parties

†1182. SHRI RAM VILAS PASWAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government is contemplating to bring transparency in the donations given to the political parties; and
- (b) if so, the details thereof?

A N S W E R

**MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS
AND INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)**

(a) Yes, Sir.

- (b): The proposal inter alia includes provision for declaration by political parties about receipt of funds from foreign sources, Government bodies, etc., for annexing certificate from trusts regarding making contributions, mentioning total amount of contribution received by political parties during the year and making it compulsory for all political parties to file contribution report including 'Nil' reports by political parties even if there is 'Nil' contribution in excess of Rs.20,000/- from a company or person. To incorporate the above provision, Election Commission has proposed to modify Form -24A, prescribed vide Rule 85B of Conduct of Election Rules, 1961 for furnishing Contribution Report of the Political Parties u/s 29C of the Representation of People Act, 1951, which is being examined.